

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 615
CAA-10/ND/2023

IN THE MATTER OF:

M/s. Delight Resorts Pvt. Ltd. and Ors. with
M/s. Nucleus Steel Pvt. Ltd.

...APPLICANT

Section

U/s 230-232

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

For the SFIO

:

:Mr. Ikshita Singh an Ms. Naina Jacob, Advs., Adv. Harish Viadyanathan Shankar, Adv. Srish Kumar Mishra, Adv. Alexander Mathai Paikaday, Adv. Lakshay Gunawat and Adv. Krishanan V.

ORDER

Proxy Counsel on behalf of Petitioner is present and submitted that the main counsel is not available today and therefore sought an adjournment. Ld. Counsel on behalf of SFIO is present and submitted that they have filed their report and the same is now reflected on the e-portal. List the matter on **11.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)